

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI G. S. PANNU, VICE PRESIDENT
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 3551/DEL/2017 (A.Y 2013-14)

(THROUGH VIDEO CONFERENCING)

Shri Kishan WZ-37, Nangli Jalib, Janak Puri New Delhi AASPK0951C (APPELLANT)	Vs	ITO Ward-49(3) New Delhi (RESPONDENT)
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Appellant by	Ms. Umang Luthra, Adv
Respondent by	Sh. Prakash Dubey, Sr. DR

Date of Hearing	15.02.2021
Date of Pronouncement	15.02.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against order dated 11/05/2017 passed by CIT (A)-17, New Delhi for assessment year 2013-14.

2. Before us, the Ld. AR submitted that the assessee has moved an application and has filed Form No. 1 & 2 in the Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020 and has received Form No. 3 from the Department. The assessee, therefore, seeks to withdraw the appeal to which revenue has no objection.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the Open Court in presence of both the parties on this 15th Day of FEBRUARY, 2021

**Sd/-
(G. S. PANNU)
VICE PRESIDENT**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 15/02/2021
*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

